

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAIN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.
FIR No. 17/2018
PS: EOW
State Vs. Dinesh Kumar
27.07.2020**

This is an application received through E-mail as moved on behalf of applicant/accused **Dinesh Kumar** for bail.

Present: Sh. Rajeev Kamboj, Ld. APP for the State has been joined via Video Conferencing through Cisco Webex.
Sh. Shashank Sharma, Ld. Counsel for the applicant/accused.
Sh. Gaurav Goel, Ld. Counsel for the complainant.

Reply is received from the IO through E-mail. At request, copy of the reply has been supplied to both the sides.

At joint request, the application is adjourned for **30.07.2020**.

The order be uploaded on the District Courts website forthwith. Copy of this order be also sent to concerned IO/SHO on his official ID for report and necessary information.

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Date:
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**(Arul Varma)
CMM (Central), Delhi/27.07.2020**

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAIN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.
FIR No. 152/2020
PS: DBG Road
State Vs. Unknown
27.07.2020**

This is an application received through E-mail as moved on behalf of applicant seeking release of vehicle bearing no. **DL-3SCC-2619**, on superdari.

Present: Sh. Rajeev Kamboj, Ld. APP for the State has been joined via Video Conferencing through Cisco Webex.
Sh. Nikhil Yadav has been joined via Video Calling through Whatsapp.

Reply is received from the IO through E-mail. Police has no objection in release of the said vehicle in question to the registered owner.

Concerned SHO/IO is directed to release the above-mentioned Vehicle bearing no. **DL-3SCC-2619** to the applicant/registered owner. IO/SHO concerned is also directed to prepare a detailed panchnama of the above stated vehicle and take photographs of the same in terms of directions given in the Judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh Vs. State". Panchnama proceedings shall be conducted at the concerned Police Station. The panchnama and the photographs shall be signed by the applicant, accused (if arrested), complainant and the IO and the concerned SHO shall secure the presence of the aforesaid persons.

Thereafter, the above-said vehicle be released to its rightful owner against receipt and on verification of ownership and identity. The Panchnama and photographs shall be filed in the Court with the charge-sheet as and when the same is filed.

Copy of this order be given dasti to the applicant. Copy of this order be sent to SHO PS concerned for compliance.

Accordingly, application stands disposed off.

The order be uploaded on the District Courts website forthwith. Copy of this order be also sent to concerned IO/SHO on his official ID for report and necessary information.

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**(Arul Varma)
CMM (Central), Delhi/27.07.2020**

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAIN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.
FIR No. 180/2020
PS: DBG Road
State Vs. Unknown
27.07.2020**

This is an application received through E-mail as moved on behalf of applicant seeking release of **Battery**, on superdari.

Present: Sh. Rajeev Kamboj, Ld. APP for the State has been joined via Video Conferencing through Cisco Webex.
Applicant Harish Thakur has been joined via Video Calling through Whatsapp.

Reply is received from the IO through E-mail. Police has no objection in release of the said Battery in question to the registered owner.

Concerned SHO/IO is directed to release the above-mentioned **Battery** to the applicant/rightful owner. IO/SHO concerned is also directed to prepare a detailed panchnama of the above stated Battery and take photographs of the same in terms of directions given in the Judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh Vs. State". Panchnama proceedings shall be conducted at the concerned Police Station. The panchnama and the photographs shall be signed by the applicant, accused (if arrested), complainant and the IO and the concerned SHO shall secure the presence of the aforesaid persons.

Thereafter, the above-said **Battery** be released to its rightful owner against receipt and on verification of ownership and identity. The Panchnama and photographs shall be filed in the Court with the charge-sheet as and when the same is filed.

Copy of this order be given dasti to the applicant. Copy of this order be sent to SHO PS concerned for compliance.

Accordingly, application stands disposed off.

The order be uploaded on the District Courts website forthwith. Copy of this order be also sent to concerned IO/SHO on his official ID for report and necessary information.

ARUL
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(Arul Varma)
CMM (Central), Delhi/27.07.2020

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2020.07.27
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**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAIN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.
e-FIR No. 010971/2020
PS: DBG Road
State Vs. Unknown
27.07.2020**

This is an application received through E-mail as moved on behalf of applicant seeking release of vehicle bearing no. **DL-3CAL-2840 (Motorcycle)**, on superdari.

Present: Sh. Rajeev Kamboj, Ld. APP for the State has been joined via Video Conferencing through Cisco Webex.
Applicant Udit has been joined via Video Calling through Whatsapp.

Reply is received from the IO through E-mail. Police has no objection in release of the said vehicle in question to the registered owner.

Concerned SHO/IO is directed to release the above-mentioned Vehicle bearing no. DL-3CAL-2840 to the applicant/registered owner. IO/SHO concerned is also directed to prepare a detailed panchnama of the above stated vehicle and take photographs of the same in terms of directions given in the Judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh Vs. State". Panchnama proceedings shall be conducted at the concerned Police Station. The panchnama and the photographs shall be signed by the applicant, accused (if arrested), complainant and the IO and the concerned SHO shall secure the presence of the aforesaid persons.

Thereafter, the above-said vehicle be released to its rightful owner against receipt and on verification of ownership and identity. The Panchnama and photographs shall be filed in the Court with the charge-sheet as and when the same is filed.

Copy of this order be given dasti to the applicant. Copy of this order be sent to SHO PS concerned for compliance.

Accordingly, application stands disposed off.

The order be uploaded on the District Courts website forthwith. Copy of this order be also sent to concerned IO/SHO on his official ID for report and necessary information.

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by ARUL
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Date:
2020.07.27
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(Arul Varma)

CMM (Central), Delhi/27.07.2020